

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1352

ANSWERED ON:03.03.2016

Draft National Litigation Policy

Kirtikar Shri Gajanan Chandrakant;Reddy Shri Mekapati Rajamohan

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has reviewed the draft National Litigation Policy formulated in 2010;
- (b) if so, the details and the present status thereof along with the salient features of the said policy; and
- (c) the time by which the said new Policy is likely to be implemented?

**Answer**

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI D.V. SADANANDA GOWDA)

(a) to(c) Madam,with a view to bring down pendency and reduce Government Litigation, the National Litigation Policy, 2010 has been reviewed and the National Litigation Policy, 2016 is under active consideration of the Government. All such efforts are aimed at minimizing litigation and thus bring down number of pending cases. Government is proposing to finalise and implement the revised policy.